

(a) whether there is any proposal under the consideration of the Government of India to take steps to prevent students from taking part in political activities; and

(b) if so, the details thereof?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** (a) and (b). It has been impressed upon the State Governments that the use of young students in election campaigns by political parties is detrimental to national interests and they should consider suitably addressing the educational institutions within their respective jurisdiction in regard to this.

There is no other scheme under consideration.

**Shri Veeraswamy:** May I know whether it is not desirable to convene a conference of students from all over India and discuss their indiscipline and misbehaviour in schools?

**Dr. M. M. Das:** It may be highly desirable. So far as the Central Government are concerned, they have no authority to enforce such a decision on the whole country.

**Shri Veeraswamy:** May I know whether the Government will issue instructions to the State Governments to impose restrictions on students' participating in political meetings?

**Dr. M. M. Das:** As I have said in the original reply, we have written to the State Governments about this matter.

**Shri B. S. Murthy:** May I know whether this question has not been discussed in the several seminars of students, and if so, what were the decisions?

**Dr. M. M. Das:** I am not sure whether this question has been discussed in the seminars that have been held recently.

**Sardar A. S. Saigal:** We will request you to take up question No. 819. It is an important question.

**Mr. Speaker:** I have been allowing answers to such questions. Two hon. Members have tabled the question. Neither of them has authorised any hon. Member here to put the question. I am not going to allow it.

---

\*CORRECTION OF ANSWER TO  
SUPPLEMENTARY QUESTION

**The Minister of Defence Organization (Shri Tyagi):** May I make a statement correcting a reply? With regard to question No. 812, my hon. friend Sardar Iqbal Singh put a question about the pay of a Subedar-Major. I thought he was enquiring about pension and the figure I quoted pertains to his pension. His pay is Rs. 363-8-0. There is no increment in his pay because he is at the fag end of his service and by increment he has become a Subedar-Major. Such ones as have done good service are given honorary commissioned ranks and so they get better pensions.

---

SHORT NOTICE QUESTIONS AND  
ANSWERS

INSURANCE PREMIUM RATES

**S. N. Q. No. 4 Shri Balwant Sinha Mehta:** Will the Minister of Finance be pleased to state:

(a) whether it is fact that his remarks about life insurance premium rates made in the Lok Sabha on the 3rd March, 1956 have been interpreted by many to mean that a further reduction in the rates is likely to occur in the near future;

(b) whether it is a fact that the uncertainty created by these reports is working as a check on fresh business in life insurance; and

(c) whether he will clarify the intentions of Government in respect of premium rates?

---

\*See Column No. 1229.

**The Minister of Finance (Shri C. D. Deshmukh):** (a) to (c). Yes. My remarks in the Lok Sabha appear to have been interpreted by some to mean that a further reduction in premium rates was likely to occur in the near future and this might have caused some holding back of business temporarily. I should like however to make it clear that Government have no such intention.

**Shri Joachim Alva:** In considering the rates, did the Government review the position of the Mysore State Insurance Scheme where the premiums are very low?

**Shri C. D. Deshmukh:** We are not going to undertake any review of the rates in the near future.

**Shri Shree Narayan Das:** Has the attention of the Government been drawn to the discrimination between man and woman in respect of policies and that the woman has to pay an extra amount?

**Mr. Speaker:** That is a general question.

#### PERMIT FOR JAMMU AND KASHMIR

**S. N. Q. No. 5. Shri U. M. Trivedi:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a Member of the Working Committee of the Akhil Bhartiya Jan Sangh Party applied for permission to go to Jammu on the 12th March, 1956;

(b) whether such permission was sought to organise the Jan Sangh campaign for the forthcoming Municipal elections in Jammu;

(c) whether the permission was refused on the 13th March, 1956; and

(d) if so, reasons therefor?

**The Minister of Defence (Dr. Katju):** (a) An application was received from Shri Kedar Nath Sahani on the 6th March 1956 for permission to go to Jammu for one week. In his application he described himself as General Secretary, Delhi State Jana Sangh.

(b) "Jana Sangh work" was given as the purpose of the visit. No mention was made of municipal elections in Jammu.

(c) Yes.

(d) Entry into Jammu and Kashmir is controlled in accordance with the Jammu & Kashmir Ingress (Permit) Rules, 1955, promulgated by the Jammu and Kashmir Government. Shri Sahani's request for a permit was not accepted in deference to the wishes of that Government.

**Shri U. M. Trivedi:** Is it a fact that the State Government had disowned every responsibility for refusal of permit and thrown the responsibility on the shoulders of the Government of India as stated a few days back?

**Dr. Katju:** I have no such knowledge.

**Shri U. M. Trivedi:** Will the hon. Minister be pleased to state if it is a fact that the application of the rules is being made to prevent the certain defeat of the National Conference candidates in the election.

**Dr. Katju:** As I said, I have no such knowledge.

**Shri V. G. Deshpande:** In view of the fact that the Minister of Defence made a statement when the adjournment motion was discussed that Shri Sahani was not allowed entry because he was a member of the Jan Sangh, has Government prepared a list of the political parties whose members should not be given permits to go there.

**Dr. Katju:** No such list has been prepared. Every question will be decided, when it arises, on its own merits.

**Shri U. M. Trivedi:** If the Government of India is aware of the fact that Pandit Prem Nath Dogra is the President of the Jan Sangh party and lives in Jammu, how does it justify the ban on the entry of the Jan Sangh members to carry on their legitimate election propaganda in Jammu?